

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3566  
ANSWERED ON:25.08.2006  
ENCROACHMENT ON PUBLIC LAND  
Athawale Shri Ramdas

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Delhi High Court in October, 2005 has directed the Union Government and the DDA to prevent encroachments on public land and decide the fate of the colonies coming up on private land and also take a decision in relation to regularisation of Sangam Vihar Colony in South Delhi within three months;
- (b) if so, the details thereof;
- (c) whether the Government has taken steps to comply with the orders of the Delhi High Court;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT ( SHRI AJAY MAKEN )

(a)to(e): DDA has reported that Delhi High Court had passed orders on 20.10.2005 in CWP No. 905/2005 titled Sangam Vihar Vikas Manch Vs Union of India & Ors to protect government land and also to take a decision regarding regularization of unauthorized colonies.

DDA has further reported that as far as prevention of encroachment on its land is concerned, DDA has been taking necessary steps in this regard.

The Ministry of Urban Development has also filed an affidavit in the Court in March 2006 inter-alia intimating the status regarding the policy guidelines for regularization of unauthorized colonies in Delhi.